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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP 140/99 in OA No.640/99

DATE OF ORDER : 3-1-2000

Between :-

G.P.Rangaiah

...Applicant

And

1. Sri  
Chief General Manager,  
A.P.Circle, Dept. of Telecommns.,  
Govt. of India, Sanchar Bhavan,  
Nampally, Hyderabad.
2. Sri S.Nagi Reddy,  
Sub-Divisional Officer, Telecom,  
Karimnagar.
3. K.Satyanarayana,  
General Manager, Karimnagar  
Telecom District,  
Dept. of Telecommunications,  
Karimnagar-1.

...Respondents

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Counsel for the Applicant : Shri P.Kishore Rao

Counsel for the Respondents : Shri V.Rajeswara Rao, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

.(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri P.Naveen Rao for Sri P.Kishore Rao, learned counsel for the applicant and Sri V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

2. The Original Application was disposed of with the following direction :-

This OA is, therefore, disposed of with a direction to the respondent No.3 to confer temporary status on the applicant within four weeks from the date of receipt of a copy of this Order and thereafter all consequential benefits emanating from the grant of temporary status be extended to the applicant including the deputation of the applicant for training for Telecom Mechanic Expedetiously preferably within one month from the date on which the temporary status is conferred upon the applicant.

The learned Standing Counsel for the Respondents submits that the applicant will be granted temporary status within three weeks time as the process is already on.

3. In view of the above, the following direction is given :-

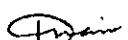
The temporary status should be conferred on the applicant on or before 31.1.2000 positively. The consequential benefits arising out of conferring temporary status as indicated in para-5 of the judgement (extracted above) should be extended to the applicant within the stipulated time as indicated in that order.

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4. With the above direction, the Contempr Petition is closed. No order as to costs.

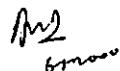


(R. RANGARAJAN)  
Member (A)



(D.H. NASIR)  
Vice-Chairman

Dated: 3rd January, 2000.  
Dictated in Open Court.

  
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